

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA 5/2005 in CIVIL APPEAL NO. 1427 OF 2004

NATIONAL ALUMINIUM COMPANY LTD.

Appellant (s)

VERSUS

GERALD METALS SA

Respondent(s)

(With appln(s) for discharge of bank guarantee and office report )

Date: 12/12/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH  
HON'BLE MR. JUSTICE ALTAMAS KABIR

For Appellant(s)

Ms. Lavleen, Adv.  
Mr. V. Krishna Murthy, Adv.

For Respondent(s)

Mr. Huzefa Ahmadi, Adv.  
Mr. Ejaz Maqbool, Adv.  
Mr. Nakul Dewan, Adv.  
Mr. Vikash Singh, Adv.  
Ms. Minakshi Nag, Adv.  
Ms. Taruna Singh, Adv.

UPON hearing counsel the Court made the following  
O R D E R

I.A.No.5/2005 for discharge of Bank Guarantee is not opposed.

Accordingly, it is allowed.

(SUKHBIR PAUL KAUR)  
COURT MASTER

(VIJAY DHAWAN)  
COURT MASTER